



GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

Annexure 'B'

LATHI Campus,
A-5, Sector-62
Noida-201301

F. No. RW/NH- 33037/01/2016/S&R (R)

Dated: the 11th April, 2016

To,

1. The Chief Secretaries of all the State Governments, UTs
2. The Principal Secretaries/ Secretaries of all States' UTs Public Works Department dealing with National Highways, other centrally sponsored schemes.
3. All Engineers-in-Chief and Chief Engineers of Public Works Department of States/ UTs dealing with National Highways, other centrally sponsored schemes.
4. The Director General (Border Roads), Seema Sadak Bhawan, Ring Road, New Delhi-110 010.
5. The Chairman, National Highways Authority of India, G-5 & 6, Sector-10, Dwarka, New Delhi-110 075.
6. The Managing Director, NHIDCL, PTI Building, New Delhi-110001

Subject: Removal of Speed Breakers on National Highways

It has come to the Ministry's notice that at many places on National Highways, local authorities are constructing road humps i.e. speed breakers, to check the speed of vehicles despite Ministry's policy of not providing speed breakers on National Highways. This is undesirable, as the function of National Highways is to facilitate movement of through traffic and not to hinder it. Speed breakers can be a source of serious hazards and accidents to the fast-moving vehicles.

2. Please refer to the Ministry's circular no. RW/NH-33037/9/2001/S&R(R) dated 28-06-1996, circular no. RW/NH-11064/1/91/DOI dated 13-05-1998, the DO no. RW/NH-11064/1/2000-US(D.I) dated 24-08-2000 from the Secretary (RT&H) to all the Chief Secretaries and a circular no. RW/NH-33037/9/2001-S&R(R) dated 11-12-2002 reiterating the Ministry's policy that speed breakers should not be constructed on National Highways as these defeat the basic objective of providing an obstruction free high speed facility, apart from being a safety hazard. The circular recommended provision of properly designed rumble strips at places like approaches to sharp curves on level crossings, congested or accident prone locations etc. where control of speed on National Highways is unavoidable.

3. It has been noted that such rumble strips are being provided indiscriminately. It has, therefore, been decided that the location of such rumble strips shall be approved by Chief

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Engineer (National Highways)/appropriate authority in NHAI/NHIDCL who will satisfy himself of the requirement. A copy of such approval letters shall be endorsed to the respective Regional Officer of the Ministry. Further, possibility of providing foot over bridge (FOB)/pedestrian underpass at the locations of crossing of National Highways by the pedestrians may be explored to prevent direct crossing/entry of pedestrian on National Highways to avoid accidents.

3. It is requested that the position of removal of speed breakers and approval of location of rumble strips on National Highways should be intimated to the Ministry by 20th April, 2016.
4. This issues with the approval of the Competent Authority.

Amiyanshu
(Amiyanshu)

Asst. Executive Engineer (S. R&T) (Roads)
For Director General (Road Development) & SS

Copy to:

1. All Technical Officers in the Ministry of Road Transport & Highways
2. All ROs and ELOs of the Ministry
3. The Secretary General, Indian Roads Congress
4. The Director, IAHE
5. Technical circular file of S&R (R) Section
6. NIC-for uploading on Ministry's website under "What's new"